



**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 529 B.N.S.S.No. - 605 of 2026

Asit Verma And Another

.....Applicant(s)

Versus

State Of U.P Thru. Prin. Secy. Deptt. Home Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shreet Raj Jaiswal
Counsel for Opposite Party(s)	:	G.A.

Court No. - 32

HON'BLE TEJ PRATAP TIWARI, J.

1. Heard Sri Shreet Raj Jaiswal, assisted by Sri Akash Verma, learned counsel for the applicants, learned A.G.A. for the State of U.P. and perused the record.

2. In the instant application under Section 483 Cr.P.C./529 B.N.S.S. has been filed with a prayer to expedite the criminal case pending against the applicants by way of submitting Final Report dated 11.07.2020 in Case No.4917 of 2023 (Maya Gupta Versus Saumil and another) arising out of Case Crime No.611 of 2019 under Sections 409, 467, 468, 471, 504 and 506 I.P.C., Police Station Gosaiganj, District Lucknow.

3. Learned counsel for the applicants contended that the aforementioned case in which the final report has been filed before the court concerned on 11.07.2020 and on which the notice has been issued to the complainant, is still pending. The applicants are businessmen and they had to travel outside India relating to their business affairs and because of aforesaid pending case the passports, on the basis of which they are allowed to move outside the country does not get renewed, conveniently. Earlier for such inconvenience, the applicants had approached this Court by way of filing application under Section 528 B.N.S.S. No.87 of 2026 (Asit Verma Versus State of U.P. through Principal Secretary, Home Department, Lucknow and another). This Court vide order dated 10.02.2026 has directed the court concerned to decide the aforesaid case expeditiously, preferably within a period of one week. Learned counsel for the applicants prays for a direction to the court concerned to finally pass an order regarding the final report pending before it

against the accused/applicants.

4. It is a matter of deep concern that the final reports submitted before the courts at the district level are being kept pending for long time. Even in a single judgeship i.e. Lucknow Judgeship, approximately 50000 cases are pending for disposal of the final reports. As per the provision of law, the notice has to be issued to the complainant on the submission of final report. But the delay caused, owing to non-service of notice to the complainant/informant is not understandable because ultimate sufferer is the accused, relating to whom the final reports have been filed. It has been brought into the knowledge of this Court that such cases are pending almost in all the districts across the State, but at the same time it is unfortunate that the final reports are kept pending for years for no fault on the part of the parties but because indifference on the part of the Presiding Officers. Once the final report is submitted before the court concerned, the Presiding Officers of the such court, is the first and foremost responsible officer under whose domain the matter comes. Unfortunately, this is the area where the system has failed to deliverance in time. It is understandable that contested cases cannot be decided in a haste way but as far as the final reports, which are submitted after completion of the investigation, how can be kept pending for such a long time.

5. This Court finds that the issue of prolonged pendency of final reports for an indefinite period is not in the interest of justice, as it delays the criminal process and causes unnecessary hardship to the parties. Such pendency, therefore, requires immediate attention and effective steps for its early disposal.

6. It is evident that neither the Code of Criminal Procedure, 1973 nor the Bharatiya Nagarik Suraksha Sanhita, 2023 prescribes any specific time frame for the disposal of final reports pending before the criminal courts. However, inordinate and prolonged pendency of such final reports cannot be permitted to continue, as it adversely affects the administration of criminal justice and unnecessarily prolongs the uncertainty of the parties concerned.

7. Accordingly, in exercise of the supervisory jurisdiction vested in this Court under Section 483 Cr.P.C./ Section 529 B.N.S.S., the following directions is to be issued to all learned District & Sessions Judges through the learned Registrar General/Senior Registrar of this Court. The learned District & Sessions Judges, shall ensure that all courts under their

administrative control periodically review the pendency of final reports and accord priority to those cases which have remained pending for a considerable period, particularly where notices have already been issued to the informant/ complainant. They shall also impress upon the Chief Judicial Magistrates and other Magistrates to make earnest endeavours for the expeditious disposal of such matters in accordance with law, so that the existing backlog is substantially reduced and the administration of criminal justice is rendered more effectively and efficiently. Thus, it would be appropriate that report be called through the learned Registrar General/Senior Registrar of this Court from the learned District and Session Judges across the State about the number of the final reports pending at their level, on the following points:-

- i) How many final reports are pending (court-wise) in their District;
- ii) Reason for not passing any order on the pending final reports;
- iii) Action taken by the concerned learned District and Session Judges regarding the disposal of pending final reports in the criminal cases;
- iv) Action plan/proposed plan, if any, prepared/adopted by the learned District and Session Judges for disposal of the final reports pending before them.

8. List this matter on 20.08.2026 for further hearing along with the compiled reports received by this Court, as stated above.

July 21, 2026
MN/-

(Tej Pratap Tiwari,J.)